

[Mr. Speaker]

he will make a fuller statement. Then I will allow a few questions by hon. Members.

Shri Swell: Thank you.

12.06 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT AND ANNUAL ACCOUNTS OF THE EMPLOYEES' STATE INSURANCE CORPORATION

The Deputy Minister in the Ministry of Labour and Employment (Shri E. K. Malviya): Sir, on behalf of Shri C. R. Pattabhi Raman I beg to lay on the Table a copy each of the following papers under section 36 of the Employees' State Insurance Corporation Act, 1948:

- (i) Annual Report of the Employees' State Insurance Corporation for the year 1961-62. [Placed in Library. See No. LT—980/63].
- (ii) Annual Accounts of the Employees' State Insurance Corporation for the year 1961-62 together with the Audit Report thereon. [Placed in Library. See No. LT—931/63].

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 14th March, 1963, agreed without any amendment to the Agricultural Refinance Corporation Bill, 1963, which was passed by the Lok Sabha at its sitting held on the 28th February, 1963."

CONSTITUTION (SIXTEENTH AMENDMENT) BILL

REPORT OF JOINT COMMITTEE

Shri Krishnamoorthy Rao (Shimoga): I beg to present the Report of the Joint Committee on the Bill further to amend the Constitution of India.

12.07 hrs.

GOVERNMENT OF UNION TERRITORIES BILL—contd.

Mr. Speaker: I have to put the motion to the vote of the House now

Shri Hari Vishnu Kamath (Hoshangabad): Sir, by your leave, before you put the question may I make a submission? You will be pleased to recollect that the Home Minister made a special request.....

Mr. Speaker: There is one difficulty that I might just convey to Shri Kamath. Shri Mahida approached me this morning in my office and said that he wanted to raise the same question which Shri Kamath is going to raise now. I advised him that when the Minister of Parliamentary Affairs stands up at the end of the week to make a statement about the business of the House, this question might also be taken up that when the House is asked to sit late for transacting a particular business no efforts are made to see that the quorum is maintained. I asked Shri Mahida to wait till then. I would request Shri Kamath also to wait.

Shri Hari Vishnu Kamath: May I invite your attention to another aspect of this matter? In all humility, may I submit that the Treasury Benches are well aware that in conformity with the provisions of the Constitution and our own Rules of Procedure, though sometimes discussion is allowed to go on without quorum—even that is objectionable—no decision of the House can be taken